- (d) whether the present Managing Director Shri Zafar Saifullah IAS has joined TFAI on one year's probation with a proviso to have an option for permanent absorption in the organisation; and
- (e) if not, what are the terms and conditions of the deputation?

THE DEPUTY MINISTER IN THE MIN'STRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b) The then Managing Director, Trade Fair Authority of India was appointed on probation for a period of one year with effect from 15th September, 1979 (Afternoon). He was on leave for 7 days w.e.f. 24h April 1980. The period from 1-5-1980 to 15-9-1980 was to be treated as compulsory waiting. He, was paid an ad hoc salary of Rs. 1500 plus usual allowances upto the end of August, 1980, and the payment for the remaining period has been withheld pending adjustment of recoveries and dues.

- (c) Only one officer was actually functioning as Managing Director during the period in question.
- (d) and (e) Shri Zafar Saifullah joined the Trade Fair Authority of India on the forenoon of 15th February, 1982. His appointment is until further orders. He will initially be on deputation for a period of two years during which he would be required to exercise his option for permanent absorption in the Trade Fair Authority of India.

Sale of NTC cloth through middlemen

1408. SHRI RAMAKRISHNA MAZUMDER: SHRI KALYAN ROY:

Will the Minister of COMMERCE be pleased to state:

- (a) whether Government's attention has been drawn to the news item which appeared in the Economic Times of July 13, 1982 under the caption "NTC using agents for sales to Government";
- (b) if so, what are the details in this regard;

- (c) what are the names of subsidiaries of NTC which have engaged middlemen and what are the names of these middlemen who have been engaged to sell NTC products even to government bodies such as DGS & D:
- (d) what is the commission paid to each middleman in the subsidiary companies during the last three years, year-wise breakup;
- (e) what is the purpose of appointing middlemen when the NTC has decided to close down some of their retail shops; and
- (f) whether Government propose to stop engaging any middlemen to sell products of NTC and if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b) Government has seen the news item.

- (c) All the subsidiaries of NTC, excepting NTC (WBABO), have engaged from time to time M/s. Kumar Textile Agencies, Bombay, and/or M/s. Usha Textile Agencies, Bombay; M/s. Aggarwal Agencies, Chandigarh; M/s. Alka Textile, Bombay and M/s. Bhairay Corporation, Bombay as their service agents.
- (d) A statement is annexed. (See below).
- (e) As a normal trade practice, service agents were appointed to perform the following main functions:
 - (i) to ensure that goods are inspected expeditiously;
 - (ii) to ensure early and timely payment for supplies;
 - (iii) to help settle disputes, if any.
- (f) Government have recently decided that in fulfilment of defence contracts for supply of olive green terrycot cloth, no service agent will be appointed by NTC.

Statement

Name of the Subsidiary	Service Agent	Commission paid (Rs. in lakl.s)		
		1979-80	1980-81	1981-82
NTC (DPR) Ltd.	M/s K mzı Textile Agencies. Bombay	Negli- gible	2·c5	6.25
± 4≠ − √-	M/s Aggarwal Agenci s, Chandigarh.	Nil.	0.20	1.26
NTC(MP) Ltd.	M/s K amar Textile Agencies, Bombay	1.03	0.29	1.59
NTC (Gujarat) Ltd.	M/s Kumar Textile Agencies Bombay	3.00 From 31-3-79 to 23-12-81)	: •••	o·60 (8-1-82 to 31-3- 82)
NTG(APKKM)	Usha Textile Agencies, Bombay	0.16	0.39	0.67
-	Alka Agencies, Bombay	••	• •	0.04
NTC (UP)	N/s Kumar Textile Agencies, Bombay	N.A.	7.98	11.13
NTC (TN&P)	M/s Kumar Textile Agencies, Bombay	Nil	Nil	Nil .
NTC (MN) Ltd.	M/s Kumar Textile Agencies, Bombay	3% is being paid		
NTC (SM) Ltd.	M/s Bhairav Gorp,; M/s Usha Textiles Bombay M/s Kumar Textile Agencies, Bombay	2 to 3% is	being pai	id

Ficticious purchase of juse 1409. SHRI RAMAKRISHNA

MAZUMDER: SHRI KALYAN ROY:

Will the Minister of COMMERCE be pleased to refer to the answer to the Unstarred Question 2385 given in the Rajya Sabha on the 17th March, 1981 and state:

- (a) what is the progress of the CBI case against Sarvashri R. N. Goenka, I. C. Choraria and others in connection with the cheating of the State Bank of India for fictitious purchase of jute of Rs. 1.42 crores in the Supreme Court, which is pending since 1973;
- (b) how many cases in connection with this fictitious purchase are pending in the Supreme Court and what

steps Government have taken to expedite them and results thereof;

(c) what other *steps Government propose to take to realise the huge amount which can easily be utilised to assist the nationalised jute mills?

THE DEPUTY MINISTER IN THE MIN STRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c) While Special Leave Petition No. 3117 of 1973 (now SA 2056 of 1973) is still pending in the Supreme Court, Special Leave Petition No. 1705 of 1980, filed by Shri Mohan Lal Kojani, was dismissed by the Supreme Court by its order dated 17th August, 1981. Besides, the proceedings in the trial Court at Calcutta have already commenced. No other matter pertaining to this case is now pending in the Supreme Court.